

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
RAJYA SABHA  
UNSTARRED QUESTION NO. 258  
TO BE ANSWERED ON 08.12.2022**

**VALIDITY OF EMPLOYEES' PENSION (AMENDMENT) SCHEME, 2014**

**258. SHRI M. SHANMUGAM:**

**Will the Minister of Labour and Employment be pleased to state:**

- (a) whether the Supreme Court gave an order recently upholding the validity of Employees' Pension (Amendment) Scheme, 2014, while removing the cut-off date in the 2014 amendments;**
- (b) if so, the details thereof;**
- (c) whether Government has formulated a policy in view of the judgement and the scheme for implementing it;**
- (d) whether any consultation is being made with the trade union organisations for the effective implementation of the scheme and to remove doubts, if any; and**
- (e) if so, the details thereof and if not, the reasons therefor?**

**ANSWER**

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT  
(SHRI RAMESWAR TELI)**

**(a) to (e): The Hon'ble Supreme Court, in its judgment dated 04.11.2022 has held that the provisions contained in the notification no. G.S.R. 609 (E) dated 22nd August 2014 are legal and valid. The directions of the Hon'ble Supreme Court in the judgement are under examination.**

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